F. No. 275/26/2015 CX8A
Government of India
Ministry of Finance
Department of Revenue
Legal Cell (CBEC)

5th Floor, ‘C’ Wing, Hudco Vishala Building,
Bhikaji Cama Place, R.K. Puram,
New Delhi, Dated: 03.02.2017

Instruction

Subject:- Assigning additional charge by Zonal Member for inter-Zone allocation of work to Commissioner (Appeals)- reg

The undersigned is directed to state that as per the extant provisions, the concerned Zonal Principal Chief Commissioner or Chief Commissioner is competent to assign additional charge/ redistribute cases to the Commissioner (Appeals) within the Zone. However, for allocation of the charge outside the Zone, proposal is required to be referred to Board.

2. In order to ensure that orders assigning additional charge are issued timely, it has been decided that henceforth all such requests regarding assigning additional charge to Commissioner (Appeals) outside the Zone should be sent by the concerned Zonal Principal Chief Commissioner or Chief Commissioner to the respective Zonal Member, for seeking the approval. The concerned Zonal Member, after considering such request/proposal will give such approval within the Zone allocated to that Member.

This issues with the approval of Chairman (EC).

(Y.S. Karoo)
Under Secretary to the Govt. of India
Ph. No. 011-26195406

To,

1. All the Chief Commissioners of Central Excise/Customs/Service Tax.
2. The DGDRI/ DGCEI.
3. The Web Master, Dte. General of Systems CBEC with the request for uploading this under the head ‘Legal Affairs’.
4. PPS to Chairman (EC).

Copy to all the Zonal Members for information and necessary action:-

1. Zonal Member (Northern Zone)
2. Zonal Member (Central Zone)
3. Zonal Member (Southern Zone)
4. Zonal Member (North Western Zone)
5. Zonal Member (Western Zone)
6. Zonal Member (Eastern Zone)